

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-4464 -JK (LD ) of 2024**

**DATED:- 01 - 04 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OI  
C shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 01.04.2024

No:-LAW-OIC/4/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

*Am*

*Reyaz Ali Bhat*  
01.04.24

Annexure to the Government Order No.4464-JK(LD) of 2024 dated 01.04.2024

S. No.	Title of the case	OIC
1	UT of J&K Vs Jatinder Singh, whereby the accused involved in case FIR No.113/2022 u/s 8/21/22 NDPS Act P/S Kreeri	Sh. Khalid Ashraf, SDPO Kreeri
2	FIR No. 91/2022 U/S 16,18,20,23 38, UA(P) Act, and 7/27 A.Act P/s Chadoora	Sh. Mohd Owais, SDPO Charar e Sharief
3	State/UT of J&K Vs Yawar Ahmad Mir , whereby the accused involved in case FIR No. 25/2021 u/s 815/20 NDPS Act P/S Zainapora	Sh. Riaz Khan, SDPO Zainpura
4	Aijaz Ahmad Ahangar & Ors. Vs U.T. of J&K and Others in O.A. No.1215/2021.	Mr. Siraj Ud- Din Shah, Administrative Officer, Police Headquarters
5	WPC No. 800/2023 titled Hare Krishan gaushala trust VS UT of J&K and Ors	Shri Javid Iqbal Matoo IPS Deputy Inspector General of Police Crime qrs J&K Jammu
6	OA NO. 1170/2023 titled Mohammad Afreen. Vs UT of J&K and Ors	Shri Mohd Shafi DYSP(M) ADO DIG IRP Range Kashmir

*Am*

*Reysoqes*